

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 280-281/2018

MANI RAM & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(ONLY I.A. NO. 48342/2020 TO BE LISTED ON 22.4.2020
IA No. 48342/2020 - INTERIM BAIL)

Date : 22-04-2020 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Appellant(s) Mr. Shekhar Raj Sharma, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.48342/2020 - Interim Bail

The Court convened through Video Conferencing.

Having heard learned counsel for the applicants/appellants and considering the period of sentence undergone and the nature of conviction, we are not inclined to grant bail to the applicants/appellants. Application for grant of interim bail is accordingly dismissed.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER